

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH : COURT NO - 1

Excise Appeal No. 10116 of 2019-SM

(Arising out of OIA no. VAD-EXCUS-001-APP-470-2018-19 dated 30/11/2018 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-VADODARA-I(Appeal))

Banco Products India Ltd

Appellant

Bil, Nr. Bhaili Railway Station
Padra Road
VADODARA
GUJARAT

-VERSUS-

C.C.E. & S.T.-Vadodara-i

Respondent

1ST FLOOR...CENTRAL EXCISE BUILDING,
RACE COURSE CIRCLE,
VADODARA,
GUJARAT
390007

Present For the Appellant : Shri M. Pandya, Advocate

Present For the Respondent : Shri V. Lukose, Authorised Representative

CORAM: HON'BLE MEMBER (TECHNICAL), MR. RAJU

FINAL ORDER NO. A/10879 / 2020

DATE OF HEARING: 13.03.2020
DATE OF DECISION: 13.03.2020

RAJU

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(Raju)
Member (Technical)**

Diksha